

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL, JAIPUR BENCH, JAIPUR.

* * *

Date of Decision: 30.7.1999

CP 8/98 (OA 139/95)

Nathi Lal, last employed on the post of Loco Foreman, Loco Shed, Bandikui, Western Railway, Dausa Division, Dausa.

... Petitioner

Versus

Divisional Railway Manager Shri D.R.Sharma, Western Railway, Jaipur Division, Jaipur.

... Respondent

CORAM:

HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

HON'BLE MR.N.P.NAWANI, ADMINISTRATIVE MEMBER

For the Petitioner

... Mr.Shiv Kumar

For the Respondent

... Mr.T.P.Sharma

O R D E R

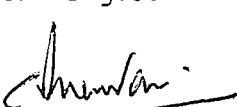
: PER HON'BLE MR.GOPAL KRISHNA, VICE CHAIRMAN

Petitioner, Nathi Lal, in this Contempt Petition under Section 17 of the Administrative Tribunals Act, 1985, has alleged commission of the offence of contempt of court against the respondent for disobeying the directions of the Tribunal given in OA 139/95 on 6.11.1996.

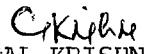
2. We have heard the learned counsel for the parties.

3. It is evident from the record and the reply filed on behalf of the respondent that the withheld amount of DCRG and the interest thereon have been paid by the respondent to the petitioner. The directions of the Tribunal having been complied with by the respondent, we find that no case of contempt of court is made out against him.

4. In the result, the Contempt Petition is dismissed. Notice issued is discharged.


(N.P.NAWANI)

ADM.MEMBER


(GOPAL KRISHNA)
VICE CHAIRMAN

VK